

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

[3418]

MONDAY, THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 26329 OF 2024

Between:

Palle Shivani, D/o, Palle Sampath Kumar, Aged about 18 years, Occ Student,
Res H.N01-7-57/1, 2nd Floor Revenue Colony, Near Surya Tower, Subedari,
VTC Hanamkonda, District Warangal, T.G-506001.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota B and C Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under Management Quota B and C category for the academic year 2024-25 in next phase of counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct

the 2nd respondent to consider the petitioner request for online registration under Management Quota "B" and "C" Category for admission into MBB3/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition.

Counsel for the Petitioner: SRI ABDUL KABEER

**Counsel for the Respondent No.1: M/s. SWAPNA MADHURI, AGP FOR
MEDICAL HEALTH & FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI G.RAVI FOR SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.26329 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Abdul Kabeer, learned counsel appears for the petitioner.

Ms. Swapna Madhuri, learned Assistant Government Pleader for Medical, Health & Family Welfare appears for respondent No.1.

Mr. G. Ravi, learned counsel appears for Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. In this petition, the petitioner *inter alia* has prayed for the following relief:

"For the reasons stated above, it is prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota "B"

& "C" Category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under Management Quota "B" & "C" category for the academic year 2024-25 in next phase of counseling"

4. Learned counsel for the petitioner submitted that the petitioner had applied for admission against competent authority quota seats for the academic year 2024-25. However, inadvertently, the petitioner did not indicate B & C categories. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned counsel appearing for the respondent University submitted that the last date for registration of applications was 23.08.2024 and thereafter, merit list has been prepared which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation to the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- V.HARI PRASAD
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to SRI ABDUL KABEER, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.



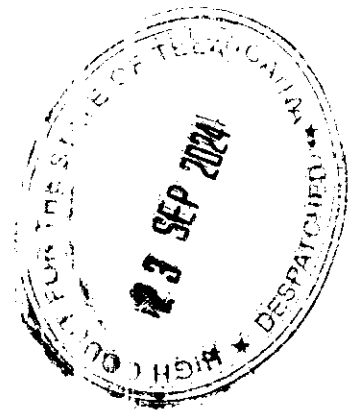
CC TODAY

HIGH COURT

DATED:23/09/2024

ORDER

WP.No.26329 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.

⑨
23/09/24
lru